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SLP(Crl.)No. 504 OF 2004
ITEM No.43

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 504/2004

(From the judgement and order dated 05/09/2003 in CRLOP 26083/03
of The HIGH COURT OF MADRAS)

VENKATESHWARAN & ANR.

Petitioner (s)

VERSUS

M/S. SINGARAVEL YARN TRADERS

Respondent (s)

(With Appln(s). for ex-Parte stay)

Date : 12/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. T. Harish Kumar,Adv.
Mr. P.R. Kovilan,Adv.
Mr. A.P. Natarajan,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that petitioners are neither partners of the company in the partnership deed nor they have signed the cheque in question.
Issue notice.
Stay of further proceedings in the meanwhile.

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master